

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

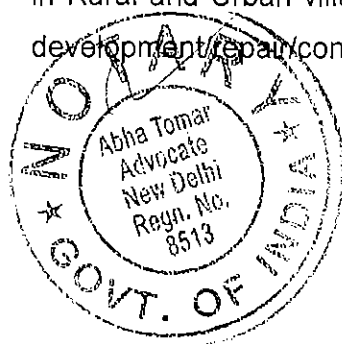
Original Application No. 633/2024

News item titled "The curious case of Delhi's disappearing Water Bodies" appearing in the Hindu dated 25.04.2024

REPLY AFFIDAVIT ON BEHALF OF DEPARTMENT OF RURAL DEVELOPMENT, RESPONDENT NO. 10

I, Gurpreet Singh, Deputy Director (RD), Rural Development Department, Govt. of NCT of Delhi, First Floor, ISBT, Kashmere Gate, Delhi – 110006, do hereby affirm and state as under:

1. That this Hon'ble Tribunal vide order dated 7.01.2025 was pleased to implead and array Secretary, Department of Rural Development and Panchayat, Delhi, Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi – 110001 as Respondent No. 10 in the present case.
2. It is respectfully submitted that the Department of Rural Department with address Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi – 110001 is the address of the Ministry of Rural Development, Government of India. However, the address of the Rural Development Department, Govt. of NCT of Delhi is "1st Floor, ISBT Kashmere Gate, Delhi – 110006". However, the answering respondent has received the notice in the instant case through email, at cdevelop@nic.in, which was correctly mentioned as the email id of Respondent No. 10.
3. It is further humbly submitted that the mandate of Rural Development Department is to give sanctions for development work in Rural and Urban villages which also includes Development / Re-development/repair/construction/addition/alteration/expansion/modifi



cation/maintenance of water bodies/ponds. The work is executed mainly by Irrigation and Flood Control Department, Govt. of Delhi.

- 4. That there is no Pond / Water Body falling under the jurisdiction of Rural Development Department, GNCT of Delhi, Further, the Panchayat office/Block Development Officer (as mentioned in para 2 of the order) falls under Revenue Department, GNCTD having HQ at 5 – Sham Nath Marg, Delhi- 110054. (divcom@nic.in).
- 5. This Hon'ble Tribunal may thus be pleased to delete the name of the answering respondent from the array of parties.

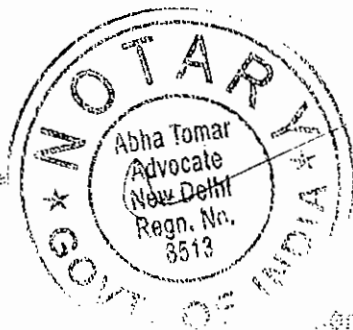
[Signature]
DEPONENT

VERIFICATION:

17 FEB 2025

Verified at New Delhi on this day of February, 2025 that the contents made in the abovementioned affidavit are true and correct to the best of my knowledge and from information received by me which I believe to be true and correct and are also nothing material has been suppressed or concealed therein.

[Signature]
DEPONENT



I certify the contents of the affidavit who has signed in my presence.

Content of the above affidavit was declared in solemn affirmation before me which has been read over to the deponent who has admitted

It as correct *[Signature]* Notary DELHI

17 FEB 2025